

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 610
IB-339/ND/2023
IA/1388/2024

IN THE MATTER OF:

M/s. Punjab National Bank

...PETITIONER

Vs

Ms. Sulekha Jain

...RESPONDENT

Section

U/s 95(1) of IBC, 2016

Order delivered on 06.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the RP

:Mr. Sudhir Kumar Singh Adv
:Mr. Videh Vaish, Mr. Lalit Mohan, Ms.
Aakansha, Mr. Vishal Mittal, Mr. Tarish
Ayoobi and Mr. Avinash Gupta, Adv.
Mr. Deepak Mittal RP in person

For the Respondent

:Mr. Ravi Data, Adv.

ORDER

IA/1388/2024

Ld. Counsel for the RP is present. Ld. Counsel for the Financial Creditor is also present and submitted that the matter has been settled and he will file an application for withdrawal of the present Section 95 petition. In view of this, list the matter on **12.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)